



2026:AHC:13383

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45055 of 2025

C/M. Shri Ram Roop Sanskrit Mahavidyalaya

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Amit Gupta, Girja Shanker Mishra,
Pratiksha Rai

Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Counsel for the petitioner is permitted to implead the concerned Gram Sabha as Respondent No.4 in the array of parties and serve the notice upon Shri Pradeep Singh, learned counsel appearing on behalf of aforesaid respondent during the course of the day.
2. Heard learned counsel for the petitioner, learned Standing Counsel appearing on behalf of respondent Nos.1, 2 & 3 and Shri Pradeep Singh, learned counsel appearing on behalf of Respondent No.4.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.3 to decide the Restoration Application Case No. T202516530125917 of 2025, within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the respondent no.3 namely Tehsildar/ Additional Tehsildar (Judicial), Tehsil Sadar, District Mirzapur to decide the aforesaid application filed by the petitioner, expeditiously and preferably within a period of **two months** from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Swati